

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

RA 42/95 in
OA 1398/90

New Delhi, this the 2nd June, 1997.

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Gyan Shyam Singh
Clerk under Loco Shed
Northern Railway, Laksar

(By Advocate Shri B.S. Mainee)

... Review Applicant

Vs.

Union of India : Through

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.

2. The Divisional Rly. Manager,
Northern Railway, Moradabad.

(By Advocate Sh.P.S. Mahendru)

... Review Respondents

ORDER (ORAL)

(HON'BLE SHRI S.R. ADIGE, MEMBER (A))

We have heard Shri B.S. Mainee, for Review Applicant and Shri P.S. Mahendru for review respondents.

2. Shri Mahendru has shown us the relevant documents in connection with the impugned selection, for the post of Store Issuer, in which the applicant, Sh. Gyan Shyam Singh is stated as having passed.

3. Under the circumstances, the statement in paragraph 6 of the impugned judgment dated 25.11.1994, that the applicant has failed to clear the interview, is an error apparent on the face of the record, within the meaning of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 CPC.

4. In the above circumstances, the R.A. is allowed, impugned judgment dated 25.11.94 is recalled and OA 1398/90 is posted for hearing on an appropriate date to be fixed by Registry.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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